

# The High Court Of Madhya Pradesh

MCRC-45163-2020

(RAJENDRA @ RAJJU PATEL Vs THE STATE OF M.P.)

Jabalpur, Dated : 25-11-2020

**Heard through Video Conferencing.**

Shri R.S. Patel, learned counsel for the applicant.

Shri K.S. Patel, learned P.L. for the respondent/State.

Case diary perused.

This is first application under Section 439 of the Cr.P.C. for grant of bail. Applicant Rajendra @ Rajju Patel was arrested on 01/09/2020 in connection with Crime No.323/2020 registered at Police Station Them, District Narsinghpur for the offence punishable under Sections 294, 452, 323, 324, 506 of the IPC.

As per prosecution case on 29/08/2020 at about 05:00 P.M. applicant came to complainant Sandeep's house located at village Badaiya Khera armed with knife and assaulted him by knife, due to which he sustained grievous injury.

Learned counsel for the applicant submits that the applicant is innocent and has falsely been implicated in the offence. There is no X-ray report on record to show that complainant sustained any grievous injury. The applicant has been in custody since 01/09/2020. The charge-sheet has been filed and conclusion of trial will take time, hence prayed for release of the applicant on bail.

On the other hand learned counsel for the respondent/State opposed the prayer and submitted that other offences are also registered against the applicant, so he should not be released on bail.

Looking to the facts and circumstances of the case, the contention of learned counsel for the applicant and the fact that applicant is in custody since 01/09/2020, the charge-sheet has been filed and conclusion of trial will take time, without commenting on the merits of the case the application is allowed and the applicant is directed to be released on bail upon furnishing personal bond in the sum of Rs.50,000/- (Rs. Fifty Thousand Only) with one surety in the like amount to the satisfaction of the concerned C.J.M/trial Court for his appearance before the trial Court on all such dates as may be fixed in this behalf by the trial Court during the pendency of trial.

This order will remain operative subject to compliance of the following conditions by the applicant :

1. The applicant will comply with all the terms and conditions of the bond executed by him ;
2. The applicant will cooperate in the trial;
3. The applicant will not indulge himself in extending inducement, threat or promise to any person acquainted with the fact of the case so as to dissuade them from disclosing such facts to the Court or to the Police Officer, as the case may be;
4. The applicant shall not commit an offence similar to the offence of which he is accused;
5. The applicant will not seek unnecessary adjournments during the trial; and
6. The applicant will not leave India without prior permission of the trial Court.

Certified copy as per rules.

**(RAJEEV KUMAR DUBEY)**  
**JUDGE**

as

